

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2754

ANSWERED ON:09.08.2001

PENDING CASES

CHANDRAKANT BHAURAO KHAIRE;DAGGUBATI RAMANAIDU;S. SAIDUZZAMAN

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) the number of cases pending in various High Courts and the Supreme Court as on December 31, 2000:
- (b) the number of cases pending for more than 20 years and 10 years respectively;
- (c) the number of cases disposed of during 2000; and
- (d) the steps taken by the Government for early of pending cases? disposal

**Answer**

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

(a)to(c): The available information is enclosed at Annexe.

(d) :Both the Government and the Judiciary are concerned with the quick disposal of pending cases.Various steps havebeen taken by the Government for speeding up the disposal of these cases.These include simplification of rules and procedure on the basis of the advice and recommendations of expert bodies like the Law Commission, the Malimath Committee etc. The Code of Civil Procedure (Amendment) Act, 1999, and the two proposed legislatiqns namely the Code of Civil Procedure (Amendment) Bill, 2000 and the Criminal Procedure Code (Amendment Bill) 1994. inter alia contain provisions for cutting short the delays and for fixing a definite time frame at various stages of civil and criminal proceedings.

The Minister of Law, Justice and Company Affairs has been up of such also addressing the High Courts periodically for filling vacancies of judges in the High Courts. The last communication was sent in February, 2001. Efforts are being made to adopt alternative m?des of dispute resolution, such as, arbitration, conciliation and settlement of cases through Lok Adalats.

A Centrally Sponsored Scheme relating to development of infrastructural facilities for the Judiciary is being implemented by the Department of Justice since 1993-94. The scheme includes construction of court buildings and residential quarters for Judges/Judicial Officers covering High Courts and Subordinate Courts. From 1993-94 to 2000-2001 an amount of Rs.404.15 crores has been released to various States/UTs as Central share under this scheme. Against this, Rs.834 crore has been spent by various States/UTs upto 2000-2001.

Government have sanctioned an amount of Rs.502.90 crore for creation of 1734 Fast Track Courts for expeditious disposal, of long pending cases and cases involving undertrials on priority. So far about 459 such courts have been set up in various States.

Schemes for Computerisation and networking of courts are being undertaken by various State Governments to augmentthe capacities of courts and to speed up disposal of cases. A pilot project for the computerisation and networking of all courts in the four metropolitan cities of Delhi. Mumbai , Kolkata & Chennai is being taken up by Government in the year 2001-02 to serve as a model for other courts in the country.

ANNEXE STATEMENT IN REPLY TO PART (a) TO (c) OF THE LOK SABHA UNSTARRED Q.NO.2754 FOR DATED 9/8/2001

Court	Pending	Pending more	Number of cases disposed	As on	
	than 10	years old of	during the year		
	1	2	3	4	5

Supreme Court # 22145 648 35300 12/2000

High Courts

1.Allahabad 852139 224460 43303 12/2000  
2.Andhra Pradesh 162726 3406 13787 12/2000  
3. Bombay 294193 30795 24807 9/2000  
4.Calcutta 313172 145636 14657 6/2000  
5.Delhi 33774 65708 178186 12/1999  
6.Gauhati 39049 141 5460 6/1999  
7Gujarat 141498 18246 12735 3/2000  
8.Himachal 15065 37 2758 12/2000  
Pradesh  
9.Jammu &  
Kashmir 36794 2341 8500 9/2000  
10. Karnataka 83728 900 15550 9/2000  
11.Kerala 340711 717 31210 12/2000  
12.Madhya Pradesh 107680 5938 14914 9/2000  
13.Madras 357872 8170 41354 6/2000  
14.Orissa 117593 4080 12660 9/2000  
15.Patna 73127 5844 13442 12/2000  
16.Punjab & 226394 40621 38884 9/2000  
Haryana  
17.Rajasthan 132306 7298 11185 12/2000  
18.Sikkim 153 2 72 12/2000

Total 3472386 532406 370896

The number of cases pending in the Supreme Court of India for more than 20 years are 67 as on 13.3.2001.